

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.506/93

Wednesday, this the 15th day of June, 1994.

CORAM:

HON'BLE SHRI N DHARMADAN(J)
HON'BLE SHRI S KASIPANDIAN(A)

PC Chinnamma,
Ex Casual Labour
Vellukarayil House
Mavelloor P.O.
Velloor, Kottayam.

- Applicant

By Advocate Mr R Santhoshkumar

Vs.

The Divisional Personnel Officer,
Southern Railway, Trivandrum-14. - Respondents

By Advocate Mr PA Mohamed

O_R_D_E_R

N DHARMADAN(J)

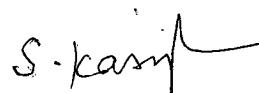
At the time when the case came up for final hearing, the learned counsel for the applicant submitted that the applicant has been reengaged from January onwards in view of the fact that some of the juniors similarly situated like the applicant has been engaged, presumably in the light of the interim order passed on 25.3.1993. However, the applicant is willing to pursue the matter before the Railway for getting relief by filing separate representation in this behalf.

2. We have heard the learned counsel for the respondents also. We are satisfied that it would only be fair and proper to dispose of the application after accepting the request made by the learned counsel for the applicant.

3. Accordingly we record the above submission and dispose of the application reserving the right of the applicant to move the Railway for getting appropriate relief of continuing in service and consequent regularisation in accordance with law. It goes without saying that ^{if the} ~~if~~ applicant files a representation, if any, as indicated above, the same shall be disposed of in accordance with law as expeditiously as possible.

4. The O.A. is disposed of as above. No costs.

Dated, this the 15th day of June, 1994.


(S KASIPANDIAN)
MEMBER (A)


15.6.94
(N DHARMADAN)
MEMBER (J)

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